13

NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

CP (CAA) No. 1/NCLT/AHM/2017
with CA 538 of 2016

Coram: **Present: Hon'ble Mr. BIKKI RAVEENDRA BABU**
MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.03.2017

Name of the Company: Mapaex Investments Pvt. Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SWATI SOPARKAR	ADVOCATE	PETITIONER	Swati Soparkar
2.				

ORDER

Learned Advocate Mrs. Swati Soparkar present for Petitioner. Learned Advocate Mr. Pathik Acharya present for Official Liquidator.

Learned Counsel for petitioner wants to file additional affidavit for withdrawal of petition. The Learned Counsel for petitioner submitted that except issuing notice to the statutory authorities' other directions not complied with in view of the resolution of the board to withdraw the petition.

Official Liquidator wrote a letter stating that the company did not provide the information called for by him and requested to grant time to file report.

Regional Director also filed report that the company did not furnish the record and sought for time to file representation.

List the matter on 03.04.2017.

15/3/17

BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 15th day of March, 2017.